

Information note to the Press (Press Release No. 51/2020)

For Immediate release

TELECOM REGULATORY AUTHORITY OF INDIA

TRAI issues Direction to all Broadcasters to ensure compliance of various provisions of the Telecommunication (Broadcasting and Cable) Services (Eighth) (Addressable Systems) Tariff (Second Amendment) Order, 2020 dated 1st January 2020 and the Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) (Second Amendment) Regulations, 2020 dated 1st January 2020.

New Delhi, 24th July, 2020- The Telecom Regulatory Authority of India (TRAI) has today issued direction to all Broadcasters under section 13, read with section 11, of the Telecom Regulatory Authority of India Act, 1997, to ensure compliance of various provisions of the Telecommunication (Broadcasting and Cable) Services (Eighth) (Addressable Systems) Tariff (Second Amendment) Order, 2020 dated 1st January 2020 and the Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) (Second Amendment) Regulations, 2020 dated 1st January 2020.

2. The Authority notified the Telecommunication (Broadcasting and Cable) Services (Eighth) (Addressable Systems) Tariff (Second Amendment) Order, 2020 (Tariff Amendment Order 2020) and the Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) (Second Amendment) Regulations, 2020 (Interconnection Amendment Regulations 2020) on 1st January 2020.

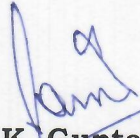


3. In order to promote orderly growth of the sector and to balance the interests of service providers and to safeguard the interest of the consumers, it is necessary to give effect to Tariff Amendment Order 2020 and Interconnection Amendment Regulations 2020 without any further delay.

4. Accordingly, the Authority, in exercise of its power under section 13 directed all the broadcasters to report to the Authority by 10.08.2020, name, nature, language, maximum retail prices per month of channels and maximum retail price per month of bouquets of channels, or composition of bouquets and also amended Reference Interconnected Offer (RIO) in compliance with the provisions of the Telecommunication (Broadcasting and Cable) Services (Eighth) (Addressable Systems) Tariff (Second Amendment) Order, 2020 and the Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) (Second Amendment) Regulations, 2020 dated 1st January 2020 and simultaneously publish such information on their websites.

5. The full text of the Direction is available on TRAI's website www.trai.gov.in.

6. For any clarification / information, Shri Arvind Kumar, Advisor (B&CS) may be contracted at Tel. No.: +91-11-23220209, Fax: -91-11-23230056.


(S. K. Gupta) 24/7/20
Secretary, TRAI